

Request for Proposal for Appointment of Chartered Accountant/ Cost Accountant Firm as Internal Auditor of PFRDA for the F.Y.2023-24

Queries received and responses thereof on 01st September 2023

Pre-Bid meeting time and location – 1100 hrs at O/o PFRDA, B-14A, Chatrapati Shivaji Bhawan, Qutab Institutional Area, New Delhi – 110016

Sl.No	RFP Clause No.	Existing Clause	Query	Response on pre-bid queries
1	5.Guidelines and Instructions: Point (c)	For carrying out the said assignment the fee is payable to the firm on annual basis on submission of bill and fulfilment of relevant terms and conditions as mentioned in the RFP document as also in the contract.	Whether fees will be paid annually or half yearly after submission of reports	As mentioned in the terms and conditions of the RFP, the fee is payable to the firm on annual basis on submission of bill and fulfilment of relevant terms and conditions as mentioned in the RFP document as also in the contract. The report will be submitted twice - after completion of internal audit for first half and complete financial year.
2	4.Selection Criteria: Point (d)	During the last five years (upto 31st March 2023), the entity should have an experience of Accounting/Internal/Statutory/Concurrent Audit related work of at least 5 Central Autonomous Bodies or Financial Regulators.	Whether experience of Accounting/Internal/Statutory/Concurrent Audit related work of State Autonomous Bodies and Public Sector Enterprises are also considered for evaluation.	Respective terms and conditions as mentioned in the RFP shall be applicable
3	1.Introduction: Point (b)	The PFRDA with its Head Office located at B-14/A, Chhatrapati Shivaji Bhawan, Qutub Institutional Area, New Delhi-110016, seeks to appoint a Chartered Accountant/ Cost Accountant firm as Internal Auditor for the financial year 2023-24 as per the scope of the work defined in the later part of the RFP.	Place of work was not defined in the RFP	Place of work will be at Head Office i.e. New Delhi at present, as mentioned in the RFP.
4	2.General Terms & Conditions and Disclaimers: Point (c)	The Earnest Money Deposit (EMD) of Rs. 10,000 (Rupees Ten Thousand Only), refundable (without interest), should be necessarily accompanied with the "Compliance wi	Whether EMD exemption is available to the bidding firms under MSE category	EMD exemption is available to the bidding firms under MSE category as per GFR Rule 170 (i). The same has been mentioned in point (c) (vi) under General Terms & Conditions and Disclaimers. The bidder seeking EMD exemption, must submit the valid supporting

	th eligibility criteria" in the form of Demand Draft / Pay Order drawn in favour of Pension Fund Regulatory and Development Authority, payable at New Delhi.	document i.e. MSME certificate for the relevant category.
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